

Saturday. In addition, the Station also relays other programmes from Patna, Ranchi and Delhi as follows:—

Hindi	2 hours 50 mts.
English	— 35 mts.
Urdu	— 15 mts.

(c) No, Sir.

Activities of Samyukt Sadachar Samiti

2424. SHRI NATHU RAM AHIRWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of Government has been invited to the large scale cheating of innocent public by certain local people in Delhi under the name Samyukt Sadachar Samiti;

(b) if so, the nature of the activities being carried out by the said Samiti;

(c) whether any enquiry was made in the matter to bring the culprits to the book; and

(d) if so, the action taken as a result thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (d). Facts are being ascertained.

Acquisition of Janata Colony in Bombay by Department of Atomic Energy

2425. SHRI VAYALAR RAVI: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether Atomic Energy Department requested the Bombay Municipal Corporation for the acquisition of Janata Colony in Bombay adjoining to BARC Residential colony;

(b) if so, the reasons therefor; and

(c) whether the proposal will inflict great hardship on the poor people living in the colony?

THE PRIME MINISTER, MINISTER OF PLANNING, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): (a) to (c). Yes, Sir. The Department's request for transfer of the Municipal land on which the Janata Colony is situated has been with the Bombay Municipal Corporation since 1957. The Department's township for its staff and the Bhabha Atomic Research Centre encircle this land completely and the land is required for the Department's own needs. Government does not feel that the proposal will inflict any undue hardship on the residents of the slum-area as they are proposed to be resettled on alternate land of equal area near the colony itself on which land all civic and other amenities have been provided. Assistance in shifting is also proposed to be given by the Department to the families who shift.

MR SPEAKER: We take up next item—Papers to be laid.

SHRI VASANT SATHE (Akola): Before you go to the next item, may I request you to place on record the happiness of this House at the performance of our cricket team in West Indies?

12.08 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF PYRITES, PHOSPHATES AND CHEMICALS LTD., DEHRI-ON-SONE AND FERTILIZER CORPORATION OF INDIA LTD., NEW DELHI FOR 1974-75 WITH AUDIT REPORTS

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): I beg to lay on the Table a copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (i) Review by the Government on the working of the Pyrites, Phosphates and Che-

micals Limited, Dehri-on-Sone, (Bihar), for the year 1974-75.

(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Dehri-on-Sone, (Bihar), for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-10667/76].

(2) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1974-75.

(ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-10668/76.]

ANNUAL REPORT OF NATIONAL PRODUCTIVITY COUNCIL, NEW DELHI FOR 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions), of the National Productivity Council, New Delhi, for the year 1974-75 [Placed in Library. See No. LT-10669/76].

TAMIL NADU CULTIVATING TENANTS PROTECTION (AMENDMENT) ORDINANCE, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): On behalf of Shri Annamabeb Shinde, I beg to lay on the Table a copy of the Tamil Nadu Cultivating Tenants Protection (Amend-

ment) Ordinance, 1976 (Tamil Nadu Ordinance No. 10 of 1976) promulgated by the Governor of Tamil Nadu on the 5th March, 1976, under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu [Placed in Library. See No. LT-10670/76].

ANNUAL REPORT OF MAHARASHTRA AGRO INDUSTRIES DEVELOPMENT CORPORATIONS LTD, BOMBAY FOR 1974-75 WITH AUDIT REPORT

SHRI PRABHUDAS PATEL: I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Maharashtra Agro Industries Development Corporation Limited, Bombay for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956 [Placed in Library. See No. LT-10672/76]

REVIEW AND ANNUAL REPORT OF REHABILITATION INDUSTRIES CORPORATION LTD., CALCUTTA FOR 1973-74 WITH AUDIT REPORT

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G VENKATASWAMY): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.—

(1) Review by the Government of the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1973-74.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10673/76].